

1	2	3	4
18.	Punjab	12301	9751
19.	Rajasthan	39753	17019
20.	Tamil Nadu	13837	6088
21.	Uttaranchal	15761	7900
22.	Uttar Pradesh (E)	76993	60559
23.	Uttar Pradesh (W)	20949	3055
24.	West Bengal	37512	17776
25.	Kolkata	893	437
26.	Chennai	1655	310
TOTAL		593601	274960

Mobile phone towers

1887. SHRI B.K. HARIPRASAD: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether in India more than 300 million people use mobile phones and there are more than 1,22,000 towers emitting electromagnetic radiations;

(b) whether India has set any cap on Specific Absorption Rate for handsets as mandated by International Commission on Non-ionizing Radiation Protection; and

(c) whether mobile handsets sold in India need to indicate specifically the SAR level?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c) The Telecom commission has approved international Commission on Nonionizing Radiation Protection (ICNIRP) Guidelines in Telecom Sector in India regarding basic restriction, which is Specific Absorption Rate (SAR) for mobile phones and reference levels for limiting Electro Magnetic emission (EMF) exposure.

The Department of Telecommunications has notified to Ministry of Finance, Department of Revenue to take necessary action for compliance of guidelines recommended by ICNIRP. Further, the Department of Telecommunications has asked the manufacturers to adopt these standards and self certify their products.

3G spectrum allocation

1888. DR. K. MALAISAMY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the commissions and omissions against the Ministry in 3G spectrum allocation;

(b) the details of the accusations made by the employees union on this scam with special reference to abuse of power, receipt of illegal gratification and loss of revenue sustained by the Exchequer;

(c) whether it is a fact that there is a Cabinet decision on this allocation as stated by the Minister to the Press; and

(d) the adverse observations made by the Central Vigilance and Anti-Corruption Commission and the then Finance Secretary, Shri Subba Rao, on this aspect?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) The Government has announced detailed guidelines for auction and allotment of spectrum for 3G telecom services, on 1st August 2008 and certain amendments on 11th September, 2008.

As per the guidelines any person (i) who holds a UAS/CMTS licence; or (ii) (a) who has previous experience of running 3G telecom services; and (b) gives an undertaking to obtain Unified Access Services Licence (UASL) as per Department of Telecommunications guidelines dated 14.12.2005 before starting telecom operations, can bid for 3G spectrum through a controlled simultaneous ascending e-auction. The auction of 3G will be completed by January, 2009.

Spectrum shall be auctioned in blocks of 2x5 MHz in 2.1 GHz band. The number of blocks to be auctioned varies in different telecom service areas.

One block each of 2x5 MHz in 2.1 GHz band has been allocated to MTNL in Delhi and Mumbai/Metro service Areas and BSNL in other Service Areas at a price equal to the highest bid price determined through e-auction in the respective service area.

(d) Central Vigilance Commission (CVC) has desired to be apprised of the terms and conditions that have been finalized by the Department for 3G auction and suggested to confirm that there is no barrier for a Level Playing Field and auctioning shall be following a due transparent process. CVC has been apprised accordingly.

Allotment of spectrum to new telecom firms

1889. SHRIMATI SHOBHANA BHARTIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Central Vigilance Commission (CVC) has sought details of Government policy of allotting spectrum to new telecom firms;

(b) if so, the facts and details thereof;

(c) whether the allotment of spectrum to foreign players at a huge premium have caused massive revenue loss to the exchequer;

(d) if so, the facts thereof; and

(e) the steps taken by Government to adopt transparency in allotting spectrum to telecom firms?